

The Tripura Subordinate Civil Courts Ministerial Establishment Rules, 1965.

(As Amended upto 2nd Amendment Rules, 2009, dt. 31.10.2009).





TRIPURA



GAZETTE

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Agartala, Saturday, July 10, 1965 A. D.

PART III—Acts of The Tripura Government.

OFFICE OF THE REGISTRAR
JUDICIAL COMMISSIONER'S COURT
AGARTALA, TRIPURA

No. F. 4/JC/65/768.

Dated, Agartala, the 17th June, 1965.

NOTIFICATION

In exercise of the powers conferred by the Sub-rule 3 of the Rule 28 of Tripura Courts Order, 1950, the Judicial Commissioner, Tripura, makes the following rules regulating appointment to the ministerial establishment of the Civil Courts subordinate to the Judicial Commissioner's Court, Tripura and the conditions of the service of the persons so appointed

By Order
P. K. Roy
Registrar.

THE TRIPURA SUBORDINATE CIVIL COURTS
MINISTERIAL ESTABLISHMENT RULES, 1965.

PART I—GENERAL.

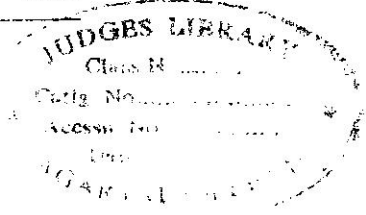
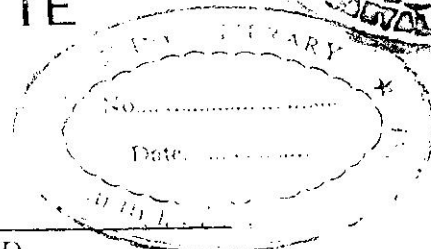
1. (a) Short title, Commencement and extent : (1) These rules may be called the Tripura Subordinate Civil Courts Ministerial Establishment Rules, 1965.

(b) They shall come into force at once.

(c) They shall apply to all persons in the ministerial establishment of the Civil Courts subordinate to the Judicial Commissioner's Court, Tripura.

2. SUPERSESION OF EXISTING RULES AND ORDERS:

All existing rules and orders in relation to matters covered by these rules are hereby superseded ; but any action taken by or in pursuance of such existing rules and orders shall be deemed to have been taken under these rules, provided :-



(a) that these rules shall not apply to the appointment of persons to ministerial posts in the Civil Courts subordinate to the High Court, Khas Adalat of Judicature for Independent Tripura in the process of integration of services of the pre-reorganisation Independent State of Tripura in accordance with the rules and Govt. orders regulating such integration of services.

3. Definition :— In these rules unless there is anything repugnant in the subject or context :—

(a) "Judicial Commissioner's Court" means the Court of Judicial Commissioner for Tripura ;

(b) "Government" and "State"/"Territory" means respectively the Government of Tripura and the "State"/"Territory" of Tripura ;

(c) "Ministerial Establishment" means the ministerial staff of the Civil Courts subordinate to the Judicial Commissioner's Court, Tripura.

(d) "Prescribed Form" means a form prescribed by the Judicial Commissioner's Court ;

(e) "Subordinate Civil Courts" means the Courts of District and Sessions Judges, Additional District and Sessions Judges, Subordinate and Assistant Sessions Judges (Civil and Additional/Assistant Sessions Judges), Additional Subordinate and Assistant Sessions Judges, Muniffs (including Muniff Magistrates), Additional Munsiffs and Courts of small causes subordinate to the Judicial Commissioner's Court for Tripura ;

(f) "Appointing Authority" means the District and Sessions Judge or, to the extent the authority delegated to him, such officer, to whom the authority to make appointments to the staff may be delegated by the District and Sessions Judge, with the approval of the Judicial Commissioner's Court ;

(g) "Direct Recruitment" means recruitment otherwise than by promotion or transfer ,

(h) "Judgeship" means the administrative jurisdiction of a District and Sessions Judge ;

(i) "Schedule" means schedule to these rules.

4. INTERPRETATION :— Unless the context otherwise requires the General clauses Act, 1897 with its subsequent amendments and the Tripura Courts order 1950 shall apply for the interpretation of these rules.

PART II—CADRE

5. (1) The strength of the staff of a judgeship shall be such as may be determined by Judicial Commissioner's Court from time to time in the proposition statement of that judgeship out of the total strength sanctioned by the Government for the Subordinate Courts of this Territory.

Provided that the appointing authority may from time to time subject to the Orders of the Judicial Commissioner's Court leave unfilled any vacant post without thereby entitling any person to compensation.

(2) The staff shall comprise of a Cadre of Stenographers and general Cadre consisting of one or more of the following categories of posts as may be determined by the Judicial Commissioner's Court from time to time.

(3) A. SELECTON GRADE.

- (a) Sheristadar, District. Judges Court.
- (b) Head Clerk, District. Judge's Court.
- (c) Accountant, District Judges Court
- (d) Nazir, District Judge's Court

B. SENIOR UPPER DIVISION CLERK.

- (a) Shetistadars of all Courts subordinate to the District Judge
- (b) Sessions Clerk, District Judge's Court.
- (c) Bench Clerk, District Judge's Court/Addl. Judge's Court.
- (d) Assistant Accountant.
- (e) Head comparing Clerk.
- (f) Naib Nazir-cum-U-D-Clerk.
- (g) Librarian cum-U-D-Clerk.
- (h) Estimator-cum-scrutiny Assistant.
- (i) Record-keeper

C. STENOGRAPHERS.

- (a) Stenographer, District Judge's Court/Addl. District Judge's Court/ Sub-Judge's Court/Addl. Sub-Judge's Court.

(4) A, JUNIOR UPPER DIVISION CLERK.

- (a) Bench-clerk, Sub-Judge's Court/ Addl. Sub-Judge's Court.
- (b) Suits-clerk, Sub-Judge's Court/ Addl. Sub-Judge's Court.

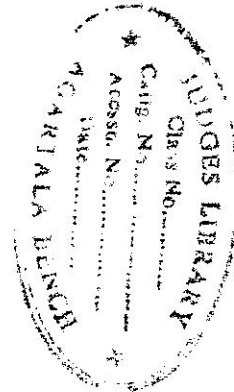
B. LOWER DIVISION CLERK.

- (a) Bench-clerks, Munsiffs' Court.
- (b) Nazir-cashiers, Munsiffs' court.
- (c) Clerk, District Judge's Court.
- (d) Addl. Bench-clerk, District Judge's Court.
- (e) Civil Suit-clerk, District Judge's Court.
- (f) Correspondence Clerk, District Judge's Court.
- (g) Receipt & Despatch Clerk
- (h) Typist-cum-Clerk.

6. PART III

Methods of Recruitment : Recruitment to the staff after the Commencement of of these rules, shall be made :—

- (a) to the Cadre of Stenographers as Stenographers grade III by selection ;



- (b) to the general Cadre as Lower Division Clerks by a competitive examination, and
- (c) to other posts in each cadre by promotion within the same judgeship.

Provided that a post in any Cadre may also be filled by transfer of a person holding a post in another judgeship corresponding to a post in the Cadre concerned, with the concurrence of the District and Sessions Judge concerned and the approval of the Judicial Commissioner's Court. The Judicial Commissioner's Court may also for special reasons transfer any member of a ministerial establishment from one judgeship to another. The Judicial Commissioner's Court may place the service of any nongazetted member of his staff, as contemplated under the proviso of rule 10 of the Tripura Judicial Commissioner's Court (Condition of Service of staff) Rules, 1959, at the disposal of any District and Sessions Judge, subordinate to him in appropriate post for any period.

7. RESERVATION OF VACANCIES FOR SCHEDULED CASTES AND SCHEDULED TRIBES :-

Reservation of vacancies for Scheduled Castes and Scheduled Tribes shall be in accordance with the orders of the Government for reservation from time to time.

8. NATIONALITY :-

A candidate for appointment to the service must be :-

- a) a citizen of India or
- b) a subject of Sikkim, or
- c) a subject of Nepal or
- d) a person of Indian origin who has migrated from Pakistan with the intention of permanently settling in India.

Provided that if he belongs to category (c) or (d) he must be a person in whose favour a certificate of eligibility has been given by the Govt. of India or the Govt. of Tripura.

Provided further if he belongs to category (d) the certificate of eligibility will be valid only for a period of one year from the date of his appointment beyond which he can be retained in service only if he has become a citizen of India.

9. AGE :-

A candidate for direct recruitment to any cadre must have attained the age of 18 years and must not have attained the age of 29 years on the 1st January of the year following the date of application provided

- a) that the maximum age limit may be relaxed by the appointing authority, in special cases with the approval of the Judicial Commissioner's Court, and
- b) that the period of continuous Govt. service in temporary capacity shall be deducted from age for purpose of eligibility.

c) that the upper age limit shall be relaxed by 5 years in the case of a member of Scheduled Caste or a Scheduled Tribe.

10. **ACADEMIC QUALIFICATIONS :-** 1) A candidate for direct recruitment to the stenographers cadre :-

a) must have passed the Intermediate Examination/2nd year Degree Course of any Indian University or any other examination recognised as equivalent by the Govt. of India.

Provided that a person who has been working as a stenographer on a temporary basis in any Department of Govt. for at least one year need not have passed the Intermediate examination.

b) must have passed a provisional speed test of 100 words per minute of shorthand and 40 words per minute in typewriting in English.

2. A Candidate for direct recruitment to the general cadre must have passed the School Final/Higher Secondary Education of the Calcutta University or any other examination recognised as equivalent by the Govt.

Provided that a higher academic qualification, skill in type-writing and Training in account or B. Com and M. Com degree will always be considered as an additional qualification.

11) **CHARACTER :** The character of a candidate for direct recruitment to any cadre must be such as to fit him for public service. He must produce a certificate of good character from the principal academic officer of the University, College or School in which he was last educated and two such certificates written not more than six months prior to the date of application from two responsible persons of status not connected with his school, College or University and not related to him—preferably from two gazetted Officers of his locality.

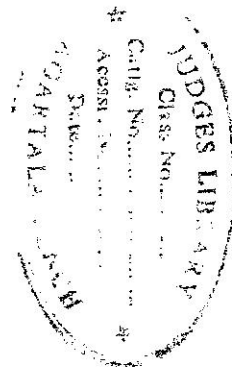
12. **PHYSICAL FITNESS :**

A candidate for direct recruitment to any cadre must be in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of his duties and if selected, must produce a certificate to that effect from a medical authority prescribed by Govt. for the purpose.

13. **PROMOTION :** (1) The post in a judgship are ordinarily reserved for clerks in that judgship and promotion to higher posts shall ordinarily be made from amongst them. If no suitable clerk is available in the judgship for promotion to a particular post, promotion may be from another judgship with the sanction of the Judicial Commissioner's Court.

(2) Promotion to posts in the Upper Division Grade shall be made according to seniority subject to efficiency.

Provided that no person shall be appointed substantively as Accountant or Assistant Accountant/Accounts clerk unless he has got training in account or has passed such test and fulfils such other conditions as may be prescribed for the purpose from time to time. A degree in Commerce will get precedence to a training in account at shillong or elsewhere.



A training in account is an additional qualification even for a promotion to a post in general cadre.

(3) No person shall be appointed as Bench clerk unless he completes two years service in any section under that Judgeship.

(4) Persons holding posts in the lower division grade shall not be eligible for promotion to selection posts provided that such persons shall not be debarred from being appointed as stenographer, if he is otherwise eligible for such appointment.

(5) The posts of Sheastadar to Dist. Judge's Court, the post of Head Clerk to the District Judge and the post of Accountant and of Naerir in the establishment of the District Judge are to be treated as selection posts; and nobody shall claim that posts as of right by virtue of seniority.

Note:—In passing over a person for inefficiency, due weight shall be given to his previous record of service and seniority should be disregarded only when the Official or Officials passed over are unfit to hold the post to which promotion is to be made.

(6) If the service of a Class III and Class IV Officer attached to the Officer of the Registrar, J. C's Court is placed under order of the Judicial Commissioner at the disposal of the District Judge, the staff will be taken in the same or equivalent cadre and Pay scale and will be considered and treated as an Officer recruited by the District Judge for all purposes, subject to the provisions of the Central Civil Services (classification, control, and appeal) Rules, 1957.

PART IV : PROCEDURE FOR DIRECT RECRUITMENT.

14. FREQUENCY OF EXAMINATION :

Early in each year or as the circumstances may require each District Judge shall recruit as many candidates for his judgeship as are required for the vacancies likely to arise in the course of the year.

15. AUTHORITY FOR CONDUCTING THE EXAMINATION AND SYLLABUS :

The examination shall be conducted by the District Judge or by a senior Sub-Judge or Munsiff, if such power is delegated to any one of them by the District Judge on the basis of likely vacancies during a year. The syllabus of the examination shall be as given in schedule I.

16. INVITING APPLICATIONS :

The applications to sit at the examination shall be invited by the District Judge by advertising the posts in such manner as he may deem fit and shall be made in Form A given in schedule II.

CANVASSING :

No recommendation for recruitment either written or oral other than that issued under the Rules, shall be taken into consideration. Any attempt on the part of a candidate to enlist support directly or indirectly for his candidature by any means may disqualify him for recruitment.

REGISTRATION OF SELECTED CANDIDATES : (1) The names of candidates selected on the basis of the aggregate marks obtained by them shall be entered in order of merit in a bound Register in the prescribed form and each entry shall be initialled and dated by the appointing authority. Provided that no candidate who has failed to secure at least 40% of the total marks with at least 10 marks in each paper at the competitive examination shall be selected. If two or more of such candidates obtain equal marks in the aggregate, their names shall be arranged in order of merit on the basis of their suitability. An entry shall be made in the remarks column against the name of a candidate who has qualified as a stenographer or has acquired special training in Library work.

Note. (1) An official working in the regular line shall be deemed to have declared himself as stenographer if at any examination held by any authority similar to Public Service Commission he is certified to possess a speed of 100 words per minute in shorthand and 40 words per minute in typewriting.

(2) The name of any candidate entered under Sub rule (1) may be removed on account of inefficiency or misconduct.

(3) If any such candidate has not been given an appointment offered in the order of seniority according to the list in the bound register prescribed under sub-rule (1) within one year from the date of his recruitment, his name shall be automatically removed from the register of recruited candidates. He shall then take his chance with others for recruitment again in a subsequent year.

19. APPOINTMENTS, PROBATION AND CONFIRMATION.

(1) All appointments to the ministerial establishment shall be made by the District Judge. Except in the case of a stenographer, first appointment shall be made to the lowest posts.

Provided that no appointment shall be made to the post of Lower Division stenographer unless he is proficient in type-writing and has acquired the speed of thirty words per minute.

(2) In filling the posts of Stenographers preference shall be given to persons possessing the prescribed qualifications who are already working in the establishment in which the vacancy has occurred :

Provided that any person aggrieved by any order of appointment made otherwise than in accordance with these rules shall have a right to appeal to the District Commissioner. If he is in the employ, he shall have to forward his application of appeal through proper channel.



20. SPECIAL PROVISION FOR APPOINTMENT OF CANDIDATES BELONGING TO SCHEDULED CASTES AND SCHEDULED TRIBES :

Notwithstanding anything contained in the foregoing rules, it shall be competent for the appointing authorities to make, as a special measure, appointments, upto one year of the introduction of these rules and to keep the ratio in conformity with the notification of the Central Govt. in the general cadre as Lower Division Clerks, from amongst members of Scheduled Castes and Tribes.

21. SENIORITY :

Seniority in service for the purpose of promotion shall ordinarily be determined from the date of the order of confirmation in the grade and if such date is the same in the case of more than one person, then according to their respective positions in the next lower grade.

Provided that the seniority interse of persons appointed to a particular class of posts before the commencement of these rules shall be determined, modified or altered by the appointing authority on an ad-hoc-basis.

22. PROBATION.

(1) All persons appointed to any cadre by direct recruitment shall be placed on probation for one year.

Provided that the appointing authority may extend the period of probation of any probationer by a specified period not exceeding six months.

(2) If it appears to the appointing authority at any time during or at the end of the period of probation that a probationer has failed to give satisfaction, the appointing authority may revert him to the post held substantively by him immediately preceding his appointment on probation, provided he held a lien thereon, or in other case may remove him from service.

(3) A probationer reverted or removed from service during or at the end of the period of his probation under Sub rule (2) shall not be entitled to any compensation.

23. CONFIRMATION IN APPOINTMENT :

A probationer shall be confirmed in his appointment at the end of the period of his probation if the appointing authority is satisfied that his integrity is unquestionable and that he is otherwise fit for confirmation.

24. CONFIRMATION TO THE POST :

An employee, irrespective of cadre, is eligible for confirmation to a vacant permanent post, according to seniority cum merit, after more than three years' service in that post under that judgeship.

A quasi permanency Certificate is to be issued in favour of an employee against a temporary post after three years' honest and sincere service.

25. RATES OF PAY :

The scales of pay of persons appointed to posts in the cadre shall be such as may be sanctioned by Govt. from time to time.

26. PAY DURING PROBATION :

The initial pay of a person appointed by direct recruitment to any cadre shall be the minimum of the scale applicable to him. He shall draw increments in that scale as they accrue provided that if the period of probation is extended on account of failure to give satisfaction, the period of such extension shall not count for increment unless the appointing authority directs otherwise.

27. CRITERIA FOR CROSSING EFFICIENCY BAR :

No person appointed to any cadre shall be allowed to cross an efficiency bar unless the appointing authority is satisfied that he has worked satisfactorily and his integrity is unquestionable. Appeal against the decision of the Appointing Authority through proper channel, shall lie to the Judicial Commissioner.

28. REGULATION OF LEAVE, ALLOWANCES, PENSION AND GENERAL CONDUCT ETC:—

(1) Except as provided in these rules the pay, allowances, pensions, leave and other conditions of service of the staff shall be regulated by (a) the provisions of Fundamental Rules and the Supplementary Rules, and the Civil Service Regulations relating to Salary, Leave, Pension, and Travelling Allowance and Classification (Control and Appeal) Rules;

(b) the service Rules framed by the Govt. of Tripura in respect of the class III Officers attached to the Secretariat Administration Department, Govt. of Tripura

(2) No class III and Class IV officer shall address any application/representation or endorse a copy of that paper to any authority of another Govt. or to any departmental authority, Govt. of Tripura, except through proper channel, namely through his immediate superior officer.

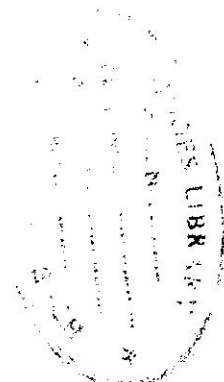
(3) No employee shall join, or continue to be a member of an association the objects or activities of which are prejudicial to the interests of the Sovereignty and integrity of India or public order or morality.

(4) (a) No employee shall except with the previous written sanction/permission of the head of the Department/appointing authority own wholly or in part or conduct or participate in the editing or managing of any newspaper or other periodical publication.

(b) No employee shall except with the previous written permission of the Appointing authority/head of the department participate in a Radio Broad Cast or Contribute any article or write any letter either anonymously or in his own name or in the name of any other person to any newspaper or periodical.

29. TRANSFER :

(a) The District Judge should from time to time consider the question of transferring the ministerial officers of one station to another station in the district whenever they have been in the same station or in the same post for more than three years continuously.



(b) If it is found desirable to transfer a ministerial officer from a station, but there is no corresponding post of the same grade in any other station, within the district, the matter should be reported to the Judicial Commissioner's Court so that his transfer to another district may be arranged.

(c) After holding a responsible position and dealing with accounts and money for not more than three years continuously a ministerial officer must be transferred to another appointment in the same or another office or department. This rule applies to Nazirs, accountants and Cashiers of all Courts and to Sheristadars of Munsiff's Court.

(d) Ministerial Officers of all Civil Courts who are referred to handle Cash shall have to furnish securities, to the extent from Rs. 500/- to Rs. 2,000/-. The amount in each case and the manner will be decided by the District Judge.

(e) Where a clerk is required to officiate as Nazir for a period exceeding three months, he shall have to furnish the security or the permanent Nazir should stand surety for him to the extent of his own security.

Provided that a Class III Officer handling Cash under order of the District Judge should get special allowance according the schedule notified by the Govt. of India from time to time.

Note : The power to reduce the security in exceptional cases is vested only in the hand of the Judicial Commissioner.

(f) If feasible, the District Judge should consider the transfer of a ministerial officer who has completed four years' service (whether continuously or not) as District Judges, Sheristadar, or Head Clerk or as Nazir or as Accountant at District head quarters. When the inter district transfer is necessary it must be with the approval of the Judicial Commissioner. The transfer may be made to a different post in the same cadre under the District Court.

SCHEDULE 1.

SYLLABUS AND RULES FOR THE COMPETITIVE EXAMINATION

(SEE RULE 15)

The competitive examination shall include the following subjects and each subject will carry the number of marks shown against it.

SECTION A-WRITTEN.

- | | |
|-----------------------------------------|-----|
| 1. English | 100 |
| 2. Arithmetic. | 100 |
| 3. General Knowledge & Current Affairs. | 100 |

SECTION B-ORAL

- | | |
|---------------------------|-----|
| (Deleted) 5. Viva Voce. | 100 |
|---------------------------|-----|

The standard and scope of written papers shall be as follows :-

Section-A (Compulsory).

1. English— The paper will be set to test the candidate's proficiency in the language. Besides an essay to be written in English it may include translation from Bengali into English, precis writing and use of idioms etc. The standard of the paper will be that of High School Examination of the Calcutta University.
2. General Knowledge :- The paper will be set to test the general intelligence, power of observation and knowledge such as is to be expected of candidates who, having had the usual grounding in subjects taught in schools have continued to make intelligent interest in thing round them.
3. Arithmetic :- The paper shall be set to test the speed and accuracy of the candidate in making routine calculations

SECTION B VIVA VOCE

~~Deleted.~~ 4. Viva Voce :- Consideration will be given to the candidate's personality, character, intelligence and general suitability and suitable questions designed to throw light on these matters may be asked.

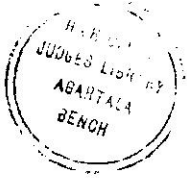
SCHEDULE II

FORM 'A'

(See Rule 16)

1. Name of the Candidate (in block letters).
2. Date of birth.
3. Religion.
4. Age. Date of birth
(in English Calendar year).
5. Father's name with occupation.
6. Place of residence.
7. Educational qualifications,
specifying examinations passed
with divisions and years.
8. Speed in type-writing and shorthand
in a stenographer.
9. Whether he can read and write Bengali
with ease, correctness and fluency.





10. Whether the applicant has been previously or is at the time of applying in the service of the State Government. If he is or has been full particulars to be given of the department, the post held and the pay drawn and whether he has the sanction of the head of his office for making such an application, and in case he has left Government service, under what circumstances.
11. Whether the applicant has made any previous application for appointment in the ministerial establishment of the subordinate Civil Courts, and if so, with what result.
12. Does he belong to a Scheduled Caste/Tribes. If so, give particulars with a certificate from a Magistrate in support of his claim.

Signature of applicant
(with date & address)

- Note :-** (1) Date of birth shall be the date recorded in the Certificate of High School Examination or other examination recognized by the Government as equivalent thereto.
- (2) The application shall be accompanied by the following Certificates :-
- (a) Certificate of a passing the examinations mentioned in para 7 above.
 - (b) Certificate of good character by the Principal Academic Officer of the University or College or School in which the applicant was last educated and by two responsible persons of status (not being relations) who are well acquainted with applicant's private life and are unconnected with this University, College or School preferably by two gazetted officers of the locality.
 - (c) Any other certificate of recommendation which the applicant wishes to produce.

THE GAUHATI HIGH COURT
AGARTALA BENCH : AGARTALA

No.F.26(3)-HC/2008/8786-791

Dated, Agartala, the 29th August, 2008.

NOTIFICATION

THE SUBORDINATE CIVIL COURTS MINISTERIAL
ESTABLISHMENT (AMENDMENT) RULES, 2008.

1. The Rule is introduced further to amend "Tripura Subordinate Civil Courts Ministerial Establishment Rules, 1965".
2. This Rule may be called as "Tripura Subordinate Civil Courts Ministerial Establishment (Amendment) Rules, 2008.
3. The Rule shall come into force on and from the date of publication in the "Tripura Gazette".
4. In Sub-Rule 2(B) of Rule 5 under the lower case letter (i) the post of "Interpreter (Kok- Borok)" shall be included. The Post shall carry the Pay Scale of Rs. 5000-130-6690-150-8940-170-10300/-.

The post of "Interpreter (Kok-Borok)" shall be filled up by direct recruitment with the incumbent having Graduation with a Degree or Diploma in Kok-Borok and capacity to translate Bengali/English into Kok-Borok and Kok-Borok into Bengali/English.

By Order,

S. PAL
REGISTRAR.

**THE GAUHATI HIGH COURT
AGARTALA BENCH: AGARTALA**

No.F.11 (54)-HC/09/11,818-823 Dated, Agartala, the 20th October, 2009

NOTIFICATION

In exercise of the powers conferred by the Sub-Rule (3) of Rule 28 of Tripura Courts' Order,1950, the Hon'ble High Court has been pleased to make the following Rules to further amend the Tripura Subordinate Civil Courts Ministerial Establishment Rules, 1965, namely:-

Short title and commencement:-

1. These Rules may be called the Tripura Subordinate Civil Courts Ministerial Establishment (Second Amendment) Rules, 2009.
2. They shall come into force from the date of their publication in the Tripura Gazette.

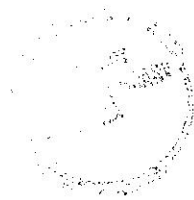
Amendment of Rule-6 of Part-III:-

3. In rule-6 of Part- III of the Tripura Subordinate Civil Courts Ministerial Establishment Rules, 1965, after the first proviso, the following proviso shall inserted, namely: -

“Provided further that the High Court may permit re-employment/engagement of retired employees of the Sub-ordinate Judiciary of the State of Tripura to the post of Head Clerk/Accountant cadre in the establishments of the Judgeship of District & Sessions Judges on contract basis for a term to be fixed by the High Court, in case no candidate in the feeder post of Upper Division Clerk under the Rules is eligible for promotion and further if the filling up of the said post(s) is urgently warranted in the exigencies of service in public interest. The re-employment/engagement would have to be preceded by a selection limited to such candidates, otherwise satisfying the conditions of eligibility for the posts as prescribed by the Rules(except the length of qualifying service) and additional norms, if any, to be prescribed by the High Court. The selection would be conducted by the Committee (Departmental Promotion Committee) constituted for promotion to these post(s) under Rules. The pay and other conditions of service of such appointees during the period of contact appointment would be governed by the Rules or as decided by the High Court.”

By order

**M. Chakrabarti
Registrar
Gauhati High Court
Agartala Bench
Agartala.**



**HIGH COURT OF TRIPURA
AGARTALA**

No.F.4(22)-HC/2022/ 20675 /

Dated, Agartala, the 18th August, 2022

ORDER

In pursuant to Memorandum No.F.23(11)-GA(P&T)/2022 dated 11.07.2022 issued by the General Administration (P&T) Department, Govt. of Tripura, the Hon'ble High Court has been pleased to relax 02 (two) years in upper age limit for all categories of candidates in case of direct recruitment in the establishment of High Court of Tripura and all the Courts under Subordinate Judiciary as one time measure with prospective effect and shall remain in force from the date of issue of this Order till 30th June, 2023.

By order,
sd/-

(D.M.Jamatia)

Registrar General

No.F.4(22)-HC/2022/ 20676-719/

Dated, Agartala, the 18th August, 2022

Copy to:-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala.
2. The Secretaries to Hon'ble Judges, High Court of Tripura, Agartala.
3. The Director, Tripura Judicial Academy, Agartala;
4. The LR & Secretary, Law, Government of Tripura, Agartala;
5. **The District & Sessions Judge**, Dhalai Judicial District, Ambassa/ North Tripura Judicial District, Dharmanangar/ Sepahijala Judicial District, Sonamura/ West Tripura Judicial District, Agartala/ Gomati Judicial District, Udaipur/ South Tripura Judicial District, Belonia/ Khowai Judicial District, Khowai/ Unakoti Judicial District, Kailashahar for information and compliance.
6. The Registrar (Vigilance), High Court of Tripura, Agartala.
7. The Registrar (Judicial), High Court of Tripura, Agartala.
8. **The Judge, Family Courts**, Khowai, Khowai Judicial District/ Agartala, West Tripura Judicial District/ Kailashahar, Unakoti Judicial District/ Sonamura, Sepahijala Judicial District/ Ambassa, Dhalai Judicial District / Dharmanangar, North Tripura Judicial District / Belonia, South Tripura Judicial District / Udaipur, Gomati Judicial District for information and compliance.
9. The Registrar (Admn.P&M), High Court of Tripura, Agartala.
10. The Joint Registrar, High Court of Tripura, Agartala.
11. The Deputy Registrar(s), High Court of Tripura, Agartala.
- ✓12. The Chief Librarian, High Court of Tripura, Agartala.
13. The Assistant Registrar(s), High Court of Tripura, Agartala.
14. The System Analyst, High Court of Tripura, Agartala, High Court of Tripura, Agartala.
15. The Superintendent Estt./ Rules & Recruitment/ Accounts, High Court of Tripura, Agartala.
16. All Concerned.

20/8/22
Registrar General